

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 357/MP/2022

Subject : Petition for relaxation of time limit and for issuance of Renewable Energy Certificate.

Date of Hearing : 24.4.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Leo Fasteners

Respondent : National Load Despatch Centre (NLDC)

Parties Present : Shri Venkat Shastry Somayajula, Leo Fasteners
Shri Kailash Chand Saini, NLDC
Shri Gajendra Sinh Vasava, NLDC

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed seeking condonation of delay and relaxation of time limit stipulated in Regulation 7 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 by exercise of Power to Relax by this Commission under the said Regulations and further direction to the Respondent, NLDC to issue Renewable Energy Certificates (RECs) for the period from December, 2020 to August, 2021. The representative of the Petitioner further submitted that the delay in applying for the RECs for the aforesaid period was unintentional as the Petitioner's earlier petition bearing Petition No. 201/MP/2021 – seeking relaxation of timeline and condonation of delay for period from August, 2019 to November, 2020 was already pending before the Commission.

2. The representative of the Respondent, NLDC submitted that the Respondent as such has no objection to the prayer made by the Petitioner.

3. In response to the specific query of the Commission regarding any further delay(s) in respect of the Petitioner's application(s) for RECs for the period beyond November, 2020, the representative of the Petitioner replied in the negative. The representative of the NLDC also confirmed the above.



4. After hearing the representatives of the Petitioner and NLDC, the Commission admitted the Petition. The Commission directed the Respondent to file its reply, if any, within two weeks with advance copy to the Petitioner who may file its rejoinder within a week thereafter.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**